

**Statement of Immovable Property Return for the year 2015 (as on 01.01.2016)**

Service: Central Government Service (Group A)

Name of Officer (in full): V.T.SAJEEVAN Designation :Asst .Official Liquidator : Date of Birth:20.05.1963

Ministry/Department/O/o the Official Liquidator, High Court of Kerala, Ernakulam Grade Pay:Rs.5,400/-  
under the Ministry of Corporate Affairs.

Present Pay:Rs.21,720/-

(1) Name of district ,sub-division, Taluk and Village in which property is situated.	(2) Name and details of property- housing, lands and other buildings.	(3) Cost of construction/ acquirement including land in case of house and year when purchased	(4) Present Value	(5) If not in own name state in whose name held and his/her relationship to the Government servant	(6) How acquired- whether by purchase, lease, mortgage, inheritance, gift or otherwise, with date of acquisition and name with details of persons from whom acquired.	(7) Annual Income from the property	(8) Remarks
Re-Survey No.599/5 & 599/9, Block No.2 of Pallipuram Village, Kochi Taluk in Ernakulam District, Kerala State	14.182 cents of landed property and a residential house therein constructed by availing HBA from the Department, housing loans from HDFC(second mortgage) and Central Services Co-op. Society and by pledging the gold ornaments of my wife.	a) Value of the landed property (as per the gift deed) is Rs.75,000/- b) Cost of construction of the house building (completed in 2010) is Rs.15,00,000/-	Rs.15,75,000/-	In the joint names of the Govt.Servant and his wife Smt.Latha Sajeevan	Acquired by way of a gift deed dated 26.10.2006 executed by Sri.V.R.Dam odaran, Vellangil House, Cherai, who is the father in-law of the Govt.Servant in favour of the joint names of the Govt.Servant and his wife Smt.Latha Sajeevan	Nil	Nil

  
Signature:  
Date: 04.01.2016

**NOTES:**

- 1) In case where it is not possible to assess the value accurately the approximately value in relation to present conditions may be indicated.
- 2) Includes short term lease also.
- 3) The declaration form is required to be filled in and submitted by every member of Class I and Class II (Group A and Group B) services under rule 15(3) of the Central Civil Services (Conduct) Rules, 1955, [now rule 18(1) of the CCS (Conduct) Rules, 1964] on the first appointment to the service and thereafter at the interval of every twelve months, giving particulars of all immovable property owned, acquired or inherited by him or held by him on lease or mortgage, either in his own name or in the name of any members of his family or in the name of any other person dependent on Government servant.
- 4) The wording 'no change' or 'no addition' or 'as in the previous year' should be avoided and full details provided.
- 5) The columns should be filled up neatly in capital letters.